

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 25

**IA No. 422/2023, 1732/23
In**

**CP(IB) No. 592/Chd/Chd/2019
(Admitted)**

Under Section 7, & 19(2) & 60(5) IBC 2016

In the matter of:-

Intec Capital Ltd.

...Petitioner/Financial Creditor

Vs.

Sarthak Logistics Pvt. Ltd.

...Respondent/Corporate Debtor

Present: Mr. Pulkit Goyal, Advocate for the RP in IA No.422/2023.
Ms. Shruti Mandhotra, Advocate for the respondents.

IA No. 422/2023

This is application under Section 19(2) and having 02 respondents. It is stated by the learned counsel for the applicant that rejoinder has been e-filed. Let the hard copy of the same be filed by the end of the day. It is stated by the learned counsel for the applicant that they have received information upto 2018. The learned counsel for the respondent has stated that after 2018 the functioning of the Company come to a close. Hence the respondents are not in a position to supply the required information to the RP. Learned counsel for the respondent as well as Resolution Professional are directed to be present on the next date of hearing and explain the status of sharing of the information. In the meantime, learned counsel for the respondent are directed to share whatever information of post-2018 be supplied to the RP within two weeks.

Otherwise, they have to file information or sent proper explanation with regard to failure to file information to the RP. The learned RP is directed to respond to the information received from the respondents at least three days before the next date of hearing.

List on 13.09.2023.

IA No.1732/23

In the 6th COC meeting which had combined agenda of exclusion of certain period from the computation of the period of CIRP and also deferment of the liquidation only 64.45% vote was in favour of the Resolution. It is stated by the RP that though the Technical Members agreed with they have different opinion regarding the deferment of liquidation. In view of this, the RP is directed to convene another meeting within one week having matter of exclusion of period and deferment of liquidation as separate items of the Agenda and place the minutes of meetings within two weeks of passing of this order. Subsequent to this the prayer for exclusion will be considered by this Bench.

List the matter on 13.09.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 07, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)